BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH, AT MUMBAI

COMPANY SCHEME APPLICATION NO. 1108 (MAH) of 2017

In the matter of the Companies Act, 2013

AND

In the matter of application under Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013

AND

In the matter of Scheme of Arrangement between Himalaya Builders Private Limited ('the Demerged Company') and Bigflex Enterprises Private Limited ('the Resulting Company')

AND

Their Respective Shareholders

Himalaya Builders Private Limited,)
a company incorporated under the	
Companies Act, 1913, having its)
registered office at Parijat House,)
2 nd floor, 1076, Dr. E. Moses Road,	
Worli, Mumbai - 400 018)the Applicant/Demerged Company

Order delivered on 11th January, 2018

Coram: - Hon'ble B. S. V. Prakash Kumar, Member (J)

Hon'ble V. Nallasenapathy, Member (T)

For the Applicant (s) Mr. Naser Ali Rizvi i / b Thakore Jariwala & Associates, Advocates for Applicant

Per: V. Nallasenapathy, Member (T)

ORDER

UPON the application of the Applicant / Demerged Company above named by a Company Notice of Admission **AND UPON HEARING** Mr. Naser Ali Rizvi instructed by Thakore Jariwala & Associates, Advocate for the Applicant Company, **AND UPON READING** the Application along with the Notice of Admission dated 20th day of December, 2017 of Prashant Mantri Director of the Applicant Company, in support of Notice of Admission along with Application and the Exhibits therein referred to, **IT IS ORDERED THAT:**

- 1 A meeting of the Equity Shareholders of the Applicant Company be convened and held at the Registered office of the Company situated at Parijat House, 2nd floor, 1076, Dr. E. Moses Road, Worli, Mumbai 400 018 on Saturday, 24th February, 2018 at 11.00 A. M., for the purpose of considering and, if thought fit, approving, with or without modification(s), the proposed Scheme of Scheme of Arrangement for demerger and transfer of Demerged Undertaking of Himalaya Builders Private Limited, the Demerged Company into Bigflex Enterprises Private Limited, the Resulting Company.
- 2 That at least 30 clear days before the said Meeting of the Equity Shareholders of the Applicant Company to be

Statement required to be sent under Section 230 (3) of the Companies Act, 2013 read with Rule 6 of the Companies (Compromises, arrangements and amalgamations) Rule, 2016 and the prescribed Form of Proxy, shall be sent by Registered Post or by courier or by speed post or by hand delivery to each of the Equity Shareholders of the Applicant Company at their respective registered or last known addresses or by e-mail to the registered e-mail address of the Equity Shareholders as per the records of the Applicant Company.

3 That At least 30 clear days before the Meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting indicating the place, date and time aforesaid and stating that copies of the Scheme and the statement required to be furnished pursuant to Section 230 (3) of the Companies Act, 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rule, 2016 and that the form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid, be published once each in 'Free Press Journal' in English and 'Navshakti' in Marathi, both circulated in Mumbai not less than thirty (30) days before the date fixed for the meeting.

4 The Applicant Company undertakes to:

- i. issue Notice convening meeting of the equity shareholders as per Form No. CAA.2 (Rule 6) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016
- ii. issue Statement containing all the particulars as per Section 230 of the Companies Act, 2013;

- iii. issue Form of Proxy as per Form No. MGT-11 (Rule
 19) of the Companies (Management and Administration) Rules, 2014; and
- iv. advertise the Notice convening meeting as per Form No. CAA.2 (Rule 7) the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

The undertaking is accepted.

- 5 Mr. Varun Somani, failing whom Mr. Suhrid Somani, failing whom Mr. Radheyshyam Sodhani Directors of the Applicant Company, shall be the Chairman for the aforesaid meeting of Equity Shareholders of the Applicant Company or any adjournments thereof.
- 6 The Scrutinizer for the meeting or any adjournments thereof shall be Mr. Prabhat Maheshwari, Partner at M/s. GMJ & Associates Company Secretaries in practice or in his absence Mr. Mahesh Soni Partner at M/s. GMJ & Associates Companies Secretaries in practice.
- The Chairman appointed for the aforesaid Meeting of the Applicant Company to issue the notices of the Meeting of the Equity Shareholders referred to above. The said Chairman shall have all powers under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in relation to the conduct of the meeting(s), including for deciding procedural questions that may arise or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).
- 8 The quorum for the aforesaid meeting of the Equity Shareholders of the Applicant Company shall be as prescribed under Section 103 of the Companies Act.

- 9 That the voting shall be allowed on the proposed Scheme by voting in person or by proxy. The voting by proxy or authorised representative in case of body corporate be permitted, provided that a proxy in the prescribed form/ authorisation duly signed by the person entitled to attend and vote at the meeting, is filed with the Applicant Company at its Registered Office at 1076, Dr. E. Moses Road, Worli, Mumbai 4000 18, not later than, 48 hours before the aforesaid meeting as required under Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 10 That the value and number of the shares of each member shall be in accordance with the books / register of the Applicant Company and where the entries in the books / register are disputed, the Chairman of the Meeting shall determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.
- 11 The Chairman to file an affidavit not less than seven days before the date fixed for the holding of the meeting of the Applicant Company and do report this Tribunal that the direction regarding the issue of notices and advertisement have been duly complied with as per Rule 12 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 12 The Chairman to report to this Tribunal, the result of the aforesaid meeting within thirty days of the conclusion of the meeting of the Applicant Company, and the said report shall be verified by his Affidavit as per Rule 14 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

- 13 The Counsel for the Applicant Company submits that since there are no secured creditors in Applicant Company as stated in the averment made in Para 32 of the Application , the question of sending them notices does not arise.
- 14 The Counsel for the Applicant Company submits that since the scheme is an Arrangement between the Demerged Company and The Resulting Company and their respective shareholders and therefore, only meeting of the Equity Shareholders is proposed to be held in accordance with the provisions of Section 230 (1) (b) of the Companies Act, 2013. This bench hereby directs the Applicant Company to issue notice to all its Unsecured Creditors as on 30th September, 2017 by Registered Post / Speed Post / courier / email / hand-delivery as required under section 230 (3) of the Companies Act, 2013 with a direction that they may submit their representations, if any, to the Tribunal and copy of such representations shall simultaneously be served upon the Applicant Company.
- 15 The Applicant Company to serve the notice upon the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai Maharashtra, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the (Compromises, Arrangements Companies Amalgamations) Rules, 2016. If no response is received by the Tribunal from Regional Director within 30 days of the date of receipt of the notice it will be presumed that Regional Director and/ or Central Government has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements Amalgamations) Rules, 2016.

230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Registrar of Companies within 30 days of the date of receipt of the notice it will be presumed that Registrar of Companies has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

17 The Applicant Company to serve the notice on the concerned Income Tax Authority within the respective Applicant jurisdiction assessment are made, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Income Tax Authority within 30 days of the date of receipt of the notice it will be presumed that Income Tax Authority has no objection to the proposed Scheme as 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

18 The Applicant Company to file an affidavit of service of the directions given by the Tribunal not less than seven days before the date fixed for the holding of the meeting and do report to this Tribunal that the direction regarding the issue of notices have been duly complied with.

Sd/-

Sd/-

V. Nallasenapathy, Member (T) B.S.V.Prakash Kumar, Member (J)

Date: 31.01.2018